

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NOS. 1239 OF 2021
(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)
WITH
INTERLOCUTORY APPLICATION NOS. 233878 OF 2021
(APPLICATIONS FOR INTERIM RELIEF)

GOVERNMENT OF NCT OF DELHI

...PETITIONER

-VERSUS-

UNION OF INDIA AND ORS

...RESPONDENTS

OFFICE – REPORT

The Writ Petition above-mentioned was listed before the Hon'ble Court on 10.11.2023 with office report dated 07.11.2023, when the Court, inter alia, was pleased to pass the following Order:

“ ***

6 Bearing in mind the above situation, we issue notice to the second respondent, namely, the Union of India represented by the Secretary to the Government in the Ministry of Home Affairs.

7 We request the Attorney General for India or, in his absence, the Solicitor General of India to assist the Court.

8 Service may also be effected dasti on the office of the Central Agency.

9 List the Writ Petition on 20 November 2023.”

It is submitted that pursuant to aforementioned order e copy of the Record of Proceeding dated 10.11.2023 along with E copy of Writ petition has been sent by email to the Ld. Attorney General of India and Solicitor General of India.

It is further submitted that counsel for the petitioner has not filed process fee, hence notice couldn't be issued.

It is lastly submitted that no document has been filed after the above-mentioned order.

Instant matter is fresh matter.

The Writ Petition above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 17th day of November, 2023.

ASSISTANT REGISTRAR

Copy to:-
Mr. Sabaush subramanian, Advocate

ASSISTANT REGISTRAR